

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

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 NEW BOMBAY BENCH
CAMP AT NAGPUR

O.A. No. 75/89
 RxAxXNo.

198

DATE OF DECISION 17.3.1989

Ku. Jyoti V. Sataokar

Petitioner

Shri D.M.Kakani

Advocate for the Petitioner(s)

Versus

Central Institute for Cotton Research
 Nagpur and another. Respondents

Shri Ramesh Darda

Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. M.B.Mujumdar, Member (J)

The Hon'ble Mr. M.Y.Priolkar, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement? *Yes*
2. To be referred to the Reporter or not? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement? *No*
4. Whether it needs to be circulated to other Benches of the Tribunal? *No*

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH, NEW BOMBAY 400 614

CAMP AT NAGPUR

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OA. No. 75/89

Ku.Jyoti Vitthalrao Sataokar,
C/o.Shri V.K.Sataokar,
Quarter No. 3,
College of Agriculture,
Maharajbagh, Nagpur.

... Applicant

V/S.

1. Central Institute for Cotton Research, Post Box No. 125, G.P.O. Nagpur 440 001, through its Director.
2. Indian Council of Agricultural Research 'Krishi Bhawan', New Delhi 110 001, through its Director General. ... Respondents

CORAM: Hon'ble Member (J) Shri M.B.Mujumdar
Hon'ble Member (A) Shri M.Y.Priolkar

Appearances :

Mr.D.M.Kakani
Advocate
for the Applicant

Mr.Ramesh Darda
Advocate
for the Respondents

ORAL JUDGMENT

Dated: 17.3.1989

(PER: M.B.Mujumdar, Member (J)

Heard Mr.D.M.Kakani, learned advocate for the applicant and Mr.Ramesh Darda, learned advocate for the Respondents.

2. Mr.Kakani requested for permission to withdraw the application without prejudice to the rights of the applicant and with liberty to file a fresh application in respect of the same subject matter. He has filed a Pursis to that effect. Hence, the application is disposed of as withdrawn with liberty to file a fresh application in respect of the same subject matter with no orders as to costs.


(M.Y.Priolkar)
Member (A)


(M.B.Mujumdar)
Member (J)